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Title: Regarding delay in purchase of BSNL equipments.

SHRI RUPCHAND PAL (HOOGHLY): As per available reports from various sources, the hon. Communication Minister's intervention in the functional autonomy of BSNL in the matter of purchase of 45 billion dollars worth equipments for the mobile services of BSNL is causing great harm to the prestigious organization. It is delaying the whole matter. The most questionable thing is that the Minister is intervening in favour of a multinational company whose claim has already been turned down by the court. Due process has been completed; already it is late and the Minister is intervening in a manner that the helpless Board of the BSNL cannot but just protest against it. But still they have to abide by the directions – dangerous directions, like splitting the whole tender into 2G and 3G, to keep the 3G in pending, etc. All this is causing harm to the prestigious PSU in a big way. I want a full-fledged discussion about the whole tendering process and the undue and unwarranted intervention of the hon. Minister in the autonomy of the BSNL.

MR. SPEAKER: I have allowed 17 matters already. We have agreed to take up five matters only. We can do it, if you all cooperate.

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\* Not recorded